



FORM No. - 4

See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH

ORDER SHEET

Original

Application No. 325 of 2003

Applicant(s) Balenan ... No. Respondent(s) Union of India & Ors.

Advocate for Applicant(s) Mr. P. K. Padhi Advocate for Respondent(s)

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
<p>9. P.O. for Rs. 50/- & 2/- for Registration fee.</p> <p><i>AB</i> 6/6/03</p> <p><i>DR.</i></p> <p><i>for Admin</i> <i>DR.</i> 6/6/03</p> <p><i>P.</i> <i>Bank</i></p>	<p>REGISTER</p> <p><i>DR.</i> Dy. Registrar 06.06.03.</p> <p><u>Order dated 6.6.2003</u></p> <p>Heard Shri P. K. Padhi, learned counsel for the applicant and Shri A. K. Bose, learned Senior Standing Counsel (on whom a copy of this O.A. has been served) appearing for the Respondents.</p> <p>Applicant, a Postal Assistant working in Keonjharal H.O. having been subjected to transfer to Joda has approached this Tribunal.</p>

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Copy of order dt. 6.6.03
served to the Counsel
for both sides.

D
S.O.

M
7/6/03

Copy of order dt 6/6/03
also of copy served
to all the respondents
by Posts.

D
S.O.

M
7/6/03

in this Original Application under Section 19 of the A.T. Act, 1985, for redressal of his grievances.

Transfer being an incident of service the grievances, if any, thereon lie with the authorities in the Department who are the best judge in this regard.

Having heard the learned counsel of both the sides and considering the facts and circumstances of this case, Respondents are directed to look into the grievances of the applicant as raised in his representation under Annexure-2 dated 31.5.2003 as well as in this Original Application and pass necessary orders thereon expeditiously. Until the grievances of the applicant, as directed above, are redressed, the applicant should not be disturbed from Keonjharal H.O.

With the observation and direction made above, this O.A. is disposed of. No costs.

Send copies of this order along with copies of this O.A. to Respondents and free copies of this order be handed over to the counsel of both the sides.

MEMBER (JUDICIAL)

Mohd
06/06/03